

(a) whether the Landscape Committee is a permanent body;

(b) the number of meetings the Committee held in the year 1961 and upto the 30th June, 1962; and

(c) what are the major recommendations made by the Committee in 1961 and 1962 so far?

THE MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI MEHR CHAND KHANNA): (a) Yes, Madam

(b) Three.

(c) A statement is placed on the Table of the House.

STATEMENT

(c) (i) That the States should set up Landscape Committees on the lines of the Central Landscape Committee for orderly development of towns and cities

(ii) To develop parks around the existing monuments all over Delhi.

(iii) To provide five sports fields—two in Government colonies and three in Non-Government colonies in Delhi and New Delhi

(iv) To hand over traffic islands in Delhi and New Delhi for maintenance to private firms

(v) To improve Lodi Gardens by variegated planting and to examine the possibility of converting a depression in the Lodi Garden into a lake

(vi) To put up replicas of outstanding sculptures in public parks in Delhi and New Delhi

(vii) To set up two more nurseries—one south of the Institute of Engineering and Technology on Mehrauli Road and the other near village Madanpur Khadar.

(viii) To introduce various plants in the existing Government Sunder Nursery

(ix) To do plantation on the Southern Ridge

(x) To develop a National Rose Garden near the Safdarjung Tomb.

(xi) To develop a Botanical Garden near Hauz Khas or at the site lying adjacent to the Zoo between the Railway embankment and the Ring Road

(xii) To improve the Landscape near Purana Qilla area around Kotla Firozshah, Hauz Khas and Nizamuddin area

(xiii) To prepare a scheme for the plantation of roadside trees in Ramakrishnapuram.

(xiv) A sub-committee was formed to examine a scheme prepared by the Delhi Municipal Corporation for development of a strip of land lying between the Red Fort and the National Highway starting from Rajghat towards Jumna Bridge

REPORT OF THE STUDY GROUP OF THE INSTITUTE OF TOWN PLANNERS AND THE INDIAN INSTITUTE OF ARCHITECTS

*368 SHRI M. P BHARGAVA: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

(a) whether the report of the study group of the Institute of Town Planners and the Indian Institute of Architects, appointed to redevelop the Central Vista and the adjoining areas, has been received; and

(b) if the reply to part (a) above be in the affirmative, what are its recommendations?

THE MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI MEHR CHAND KHANNA): (a) Yes

(b) It is under consideration

राष्ट्रीय आय और कृषि उत्पादन में वृद्धि का लक्ष्य

*३६९. श्री महाबीर दास : क्या योजना मंत्री यह बताने की कृपा करेंगे कि :

(क) तृतीय पंचवर्षीय योजना के प्रथम वर्ष, अर्थात् १९६१-६२ में राष्ट्रीय आय में

कितनी वृद्धि का लक्ष्य निर्धारित किया गया था और उस वर्ष के अन्त तक वास्तव में कितनी वृद्धि हुई ; और

(ख) कृषि उत्पादन में कितनी वृद्धि का लक्ष्य निर्धारित किया गया था और योजना के प्रथम वर्ष के अन्त तक वास्तव में कितनी वृद्धि हुई ?

†[TARGET INCREASE IN NATIONAL INCOME AND AGRICULTURAL PRODUCTION

*369. SHRI MAHABIR DASS: Will the Minister of PLANNING be pleased to state:

(a) what was the target fixed for increase in National Income during the first year of the Third Five Year Plan i.e. 1961-62 and what was the actual increase at the end of the year; and

(b) what was the target fixed for increase in agricultural production and the actual increase at the end of the first year of the Plan?]

योजना तथा श्रम और सेवानियोजन मंत्री (श्री गुलजारीलाल नन्दा) : (क) और (ख) १९६१-६२ के राष्ट्रीय आय के अनुमान तथा १९६१-६२ के कृषि उत्पादन के सूचकांक अभी उपलब्ध नहीं हैं ।

†[THE MINISTER OF PLANNING AND LABOUR AND EMPLOYMENT (SHRI GULZARILAL NANDA): (a) and (b) Estimates of National Income for 1961-62 and the Index Number of Agricultural Production for 1961-62 are not available as yet.]

अनधिकृत विद्युत्-करघों को नियमित बनाने के लिये मध्य प्रदेश के रतलाम और बुरहानपुर जिलों से आई अर्जियां

*३७०. श्री विमलकुमार मन्नालालजी चौरड़िया : क्या वाणिज्य तथा उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) अनधिकृत विद्युत्-करघों को नियमित बनाने के लिये मध्य प्रदेश के रतलाम और बुरहानपुर जिलों से १ जनवरी, १९६१ से १५ मई, १९६१ के बीच टेक्सटाइल कमिश्नर के कार्यालय में कितनी अर्जियां प्राप्त हुई ;

(ख) उपरोक्त भाग (क) में वर्णित अर्जियों में से ऐसी कितनी अर्जियां हैं जिन के सम्बन्ध में खजाने में रुपया जमा कराने के मूल चालान इस समय टेक्सटाइल कमिश्नर के कार्यालय में नहीं हैं ;

(ग) उपरोक्त भाग (ख) में वर्णित मूल चालानों के वहां न होने के क्या कारण हैं ;

(घ) किन मामलों में मूल चालान न होने पर भी नियमित बनाने की अनुज्ञा दी गई थी और किन मामलों में यह अनुज्ञा नहीं दी गई ; और

(ङ) उपरोक्त भाग (घ) में वर्णित मामलों में नियमित बनाने की अनुज्ञा न देने के क्या कारण थे ?

†[APPLICATIONS FROM RATLAM AND BURHANPUR DISTRICTS OF M.P. FOR REGULARISATION OF UNAUTHORISED POWERLOOMS

*370. SHRI V. M. CHORDIA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the number of applications received in the Office of the Textile Commissioner between 1st January, 1961 and 15th May, 1961, from Ratlam and Burhanpur districts in Madhya Pradesh for the regularisation of unauthorised powerlooms;

(b) the number of applications from amongst those mentioned in part (a) above in the case of which original Treasury Challans or deposits are not with the office of the Textile Commissioner at present;